

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 603**  
**IB-111/ND/2024**

**IN THE MATTER OF:**  
**M/s JSJ Enterprises**  
**(Through Mr. Madnesh Garg, Proprietor)**

**...PETITIONER**

**Vs.**

**Satnam Global Infraprojects Ltd.**

**...RESPONDENT**

**Section**  
**U/s 9 of IBC, 2016**

**Order delivered on 10.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Operational Creditor**

:Adv. Prachi Johri, Adv.  
Abhipsa Sahu.

**For the Respondent/Corporate Debtor**

:Adv. Suman Kumar, Adv.  
Shailesh Kumar Sinha, Adv.  
Abhishek Kumar Jha, Adv.  
Manish Giri.

**ORDER**

Ld. Counsel on behalf of the Operational Creditor is present and sought time to file the rejoinder to reply filed by the Corporate Debtor. Time prayed for is granted.

Ld. Counsel on behalf of the Corporate Debtor is present and their reply is available on the e-portal. In view of this, list the matter on **12.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**